

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M.K. INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.K. INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/12/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309WB2004PTC100620
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Agarsen Road P O Siliguri Darjeeling WB 734405 IN
6.	Insolvency commencement date in respect of corporate debtor	24.01.2020 (Copy of order received by IRP on 04.02.2020 at 02:45 pm from NCLT, Kolkata Bench)
7.	Estimated date of closure of insolvency resolution process	22.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JUGRAJ SINGH BEDI IBBI/PA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: Jb@jsba.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: irp.mkipl@gmail.com jb@jsba.in
11.	Last date for submission of claims	18.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M.K. INFRASTRUCTURE PRIVATE LIMITED on 24.01.2020. Copy of order received by IRP from NCLT on 04.02.2020.



The creditors of M.K. INFRASTRUCTURE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.02.2020

Place: Delhi



sd/-
JUGRAJ SINGH BEDI
(Interim Resolution Professional)
IBBI/PA-001/IP-P00731/2017-18/11208